

CNR No. DLNE01-000317-2021

SC No. 23/21

State v. Jony Kumar etc.

FIR No. 188/20

PS Khajuri Khas

12.09.2023 (At 10:55 AM)

Present: **Sh. Naresh Kumar Gaur**, ld. Special PP for State along with ASI Jamshed and SI Vipin Kumar on behalf of IO/Insp. K.P. Singh.

Accused Jony Kumar has been produced from CJ-11, Mandoli, through video conference (on bail in this case).

Accused Mithhan Singh has been produced from CJ-13, Mandoli, through video conference (on bail in this case).

Sh. Madhav Mohan Gaur, ld. counsel for both accused persons, appearing through video conference.

Accused persons are not being produced from J/C on this day due to G-20 Summit.

One application has been filed by ASI Jamshed Ali seeking more time to file supplementary chargesheet and exemption for SHO.

On last date of hearing i.e. 20.07.2023, time was sought by SHO as well as IO to file fresh supplementary chargesheet and the application for return of complaint made by Smt. Pappan. Ld. Special PP submits that SHO is busy in High Court and IO/Insp. K.P. Singh is beyond contact probably being busy in G-20 Summit and therefore, such supplementary chargesheet and the application cannot be filed today.

I am not satisfied with the given reasons of being busy in G-20 Summit for not doing the work, for which the case was fixed for today. The supplementary chargesheet was not to be prepared at last hours. The time period from 20.07.2023 till date was to be used accordingly, to complete the job well in

advance, so that the supplementary chargesheet could be filed today. It is never expected that police organisation will be at ease at any point of time, keeping in view the peculiar nature of their job. Law and order management and the investigation of a case, have to be taken along by the police agency by striking a balance. The long period given by the court to fulfill the job, must be utilized accordingly.

In this case, charges could not be framed till date, due to incomplete job done by police and the reluctance to do the needful cannot be appreciated. Hence, the matter is again referred to ld. DCP (N/E) to ensure that the undone job is done complete in manner as per observations already made by this court in the order dated 20.07.2023, before next date of hearing.

Put up for filing supplementary chargesheet and application on 06.10.2023. Copy of order along with court notice be sent to ld. DCP (N/E) for compliance.

(PULASTYA PRAMACHALA)
ASJ-03(NE)/KKD Courts/Delhi
12.09.2023